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NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 17/07/2017 AT 02.30 PM

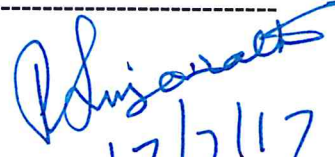
PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/111/(IB)/2017
NAME OF THE PETITIONER(S) : DAXEN AGRITECH INDIA PVT LTD
NAME OF THE RESPONDENT(S) : DAEHSAN TRADING INDIA PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

① S. SATISH
P. SIVARAGAMURTHY

COUNSEL for
Petitioners


17/7/17
9444628692

IN THE NATIONAL COMPANY LAW TRIBUNAL,
DIVISION BENCH, CHENNAI

TCP/ 111 /IB/CB/2017

(Under Section 9 of the Insolvency And Bankruptcy Code
2016 r/w Rule 6 of the Insolvency and Bankruptcy
(Application to Adjudicating Authority) Rules, 2016

In the matter of

M/s.Daxen Agritech India Pvt Ltd
Vs

M/s.Daehsan Trading India Pvt Ltd

Order delivered on 17th of July, 2017

CORAM :

CH MOHD SHARIEF TARIQ, MEMBER (JUDICIAL)
S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

For the Petitioner(s) : *Counsel Mr.S.Sathish*

ORDER

CH MOHD SHARIEF TARIQ

1. This order is with regard to the Petition No. TCP/111/IB/CB/2017, wherein on 16.06.2017, an Order came to be passed by this Bench admitting the Application and declaring the moratorium. However, there was no proposal with regard to the name of the Interim Insolvency Resolution Professional. Therefore, vide order dated

16.06.2017, the Insolvency and Bankruptcy Board of India (IBBI) was asked to recommend the name of the Interim Insolvency Resolution Professional in the matter. Accordingly, this Bench received the communication from IBBI on 14.07.2017 recommending the name of Mr. Rajendran Shanmugam.

2. Therefore, we hereby appoint Mr. Rajendran Shanmugam as Interim Insolvency Resolution Professional in the matter for the tenure of 30 days from the date of this order and direct him to cause public announcement as per Section 15 of the Insolvency and Bankruptcy Code, 2016 (I&B Code,2016) and to make compliance with the provisions of Sections 13(2), 15, 17 and 18 of the I&B Code, 2016. Further, it is directed the Corporate Debtor and its promoters or any other person associated with the management of the Corporate Debtor to assist and co-operate with the Interim Insolvency Resolution Professional as stipulated under Section 19 of the I&B Code, 2016.

3. The Registry is directed to inform the Interim Insolvency Resolution Professional to make public announcement within three days from the date the copy of

the Order is received and take over the charge of the management/asset. This shall form part of the order dated 16.06.2017.

4. The Registry is also directed to inform the following name and the address details of the Interim Insolvency Resolution Professional to the Operational creditor and the Corporate Debtor with immediate effect:-

Mr. Rajendran Shanmugam,
Regn No: (IBBI/IPA-002/IP-N00098/2016-17/10241)
2nd Floor, Evalappan Mansion,
No. 188/87
Habibullah Road, T. Nagar, Chennai-600 017.
Tamilnadu.
Email: cs.srajendran.associates@gmail.com
Mobile No: 9444648589.



(S.VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

PAM


(CH. MOHD. SHARIEF TARIQ)
(MEMBER (JUDICIAL))